

[Shri Samar Mukherjee]

of the Finance Ministry; However, it appears that by a secret circular dated 4th October, 1978 issued by the Additional Secretary and Director-General of Bureau of Public Enterprises, New Delhi, all Public Sector Undertakings have been directed to consult the Bureau of Public Enterprises even for entering into interim agreements and it has been further directed that no agreements should be concluded without consulting the Bureau.

The Government should immediately allow Public Sector Undertakings to enter into discussions and negotiations with the Employees' Unions so that various outstanding issues may be settled at an early date. I also urge the Minister of Shipping and Transport to issue appropriate instructions to the Shipping Corporation of India so that necessary discussions may be initiated at the earliest opportunity to prevent further worsening of the situation and the outstanding dues of the employees may be paid immediately.

(iv) 3 REPORTED NON-AVAILABILITY OF ENVELOPES IN POST OFFICES

डा. राजवी सिंह (भागलपुर) : अध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत एक प्रसिद्धिबद्ध लोकनियम के विषय की ओर सभा का ध्यान आकर्षित की अनुमति चाहता हूँ। वह प्रसिद्धि है कि न केवल देश के दूसरे भागों में बल्कि राजधानी की ओर उस में भी संसद भवन के दोनों गज-बार बरों में बहुत दिनों से लिफाके नहीं मिल रहे हैं। इस सम्बन्ध में मैंने संचार मंत्री की ओर भी पत्र लिखा था, लेकिन प्रशासनिक व्यवस्था इतनी संवेदनहीन है कि इन छोटी, किन्तु महत्वपूर्ण चीजों पर कोई ध्यान ही नहीं दिया जाता है।

संसद भवन में पिछले 20 दिनों से पोस्ट-प्रसिद्धि में लिफाके नहीं मिल पाते हैं, यदि नाविक मेल राज्य की बड़ी हुई जकराओं को पूरा नहीं कर सकता है तो सरकार को इस के बारे में कुछ योजना चाहिये और दूसरी वजह उपभोग का प्रयत्न करना चाहिये। यहाँ बताया होता है, यहाँ अप्रत्याशित की गुंथाइयों की हो जाती है। जगता सरकार यहाँ तक एक ओर कागजात के बाहर मिलने का जोर देकर कर रही है, यहाँ संचार विभाग की विभिन्नता एवं असुविधा के कारण जनकालिक आलोचनाएँ होती हैं। यह कोई ऐसी समस्या भी नहीं है जिस

के विषय में मैं विवेक के साथ सावधान करना पड़े। मैं चाहता हूँ कि इस सभा की इस घर में जो प्रसिद्धि, की, काग, काग ही की इस सभा के विषय में संचार की हो, उन की भी इस विषय में चाहिये, प्रत्यक्ष विषय में इन बातों के विषय में इस सभा के सदन का बहुमुख्य समय हमें उपलब्ध करना चाहिये।

12.26 hrs.

SPECIAL COURTS BILL—Contd.

MR. SPEAKER : The House will now take up further clause by clause consideration of the Special Courts Bill. Out of 7 hours allotted for all the stages of the Bill, only 50 minutes are now left for completing the clause by clause consideration and the Third Reading of the Bill.

Yesterday, clause 2 to 6 were taken up and amendments were moved thereto. Today I propose to call upon the Members concerned to move their amendments to the remaining clauses etc. of the Bill. Thereafter, I will give an opportunity to some of the Members who have not spoken yesterday to speak on all the clauses and the amendments moved thereto together. Thereafter, the Home Minister will reply.

Voting on the clauses and the amendments will take place around 2.30 P.M.

SHRI HARI VISHNU KAMATH (Hoshangabad) : Mr. Speaker, I rise on a point of order. It is not proper (Interruptions)

SHRI R. VENKATARAMAN (Madras South) : We want to speak on all the Clauses and we want to make some contributions. Otherwise there is no meaning if we cannot speak on all amendments and clauses.

SHRI B. SHANKARANAND (Chikodi) : The Home Minister shall have to reply on Clauses.

SHRI HARI VISHNU KAMATH : On a point of order. If I heard you aright, you said that Members should send chits or some such thing.....